

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 192 of 2017

Dated: 20th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Meghalaya Power Distribution Corporation Ltd. Appellant(s)
Vs.
Meghalaya State Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Mandakini Ghosh
Ms. Ritika Singhal
Ms. Aradhan for Caveator

ORDER

Admit. Issue notice to the Respondent returnable on 21.11.2017.
Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent and seeks four weeks time to file reply.

List the matter on **21.11.2017**. In the meantime, learned counsel for the respondent may file reply on or before 23.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**